

ITDC's equity contribution of Rs. 48 lakhs would be in the shape of goods and services from India and limited contribution in foreign exchange would be made if so required.

[*Translation*]

MR. SPEAKER : Today, the questions are coming like aeroplanes one after the other. Like the aeroplanes, the Minister has no respite.

[*English*]

SHRI Y.S. MAHAJAN : For the hotel to be started in New Zealand, ITDC will have to spend about Rs. 8 crores; and a part of it will have to be paid in the form of foreign exchange. I would like to know whether this investment would be funded out of the resources of ITDC; whether ITDC has made a profit last year; what is that profit and what is the proportion of that profit which has been received in the form of foreign exchange.

SHRI SHIVRAJ V. PATIL : The ITDC is making profit and we would be using this amount of money for constructing hotels. But when we are constructing hotels in other countries, we are sending goods and services also.

SHRI Y.S. MAHAJAN : But the reply says, "Part of the money will be paid in the form of foreign exchange." Will you have your own foreign exchange ?

SHRI SHIVRAJ V. PATIL : For your information I may say that through Tourism foreign exchange to the tune of Rs. 1,800 crores is earned.

SHRI Y.S. MAHAJAN : The ITDC caters to the need of the affluent section of our people. How many hotels have they got in Class II and Class III ?

MR. DEPUTY SPEAKER : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Modification of Nagapattinam Railway Station on Southern Railway

*347. SHRI K. RAMAMURTHY :

Will the Minister of RAILWAYS be pleased to state whether any steps are being taken to make modifications in the Nagapattinam Railway Station on Southern Railway to reflect its appropriate cultural importance and to maintain it in the manner in which the railway station buildings have been maintained at Chidambaram, Srivangam, Madurai and Rameswaram ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : At present there is no proposal to modify the station at Nagapattinam to reflect the cultural importance of the place.

[*Translation*]

Allotment of MIG Houses to SC/SI

*350. SHRI R.P. SUMAN : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the number of Scheduled Caste/Scheduled Tribe applicants for allotment of M.I.G. flats constructed by the D.D.A. has been less and the percentage of reservation during the last three years has not been fulfilled due to the same;

(b) whether Government propose to open registration again for the persons belonging to these communities;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the total number of middle income group (MIG) houses proposed to be constructed by the D.D.A. during the next three years ?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : (a) Yes, Sir.

(b) and (c). Not in the near future.

(d) About 10,000.

[*English*]

Contaminated Bottle of Dextrose

*351. SHRI S.S. BHOYE :
SHRI SITARAM J. GAVALI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government's attention has been drawn to the report appearing in the Times of India dated 27 June, 1988 wherein it is stated that a bottle of Dextrose manufactured by a Ghaziabad-based firm was found contaminated with fungus;

(b) if so, the details thereof;

(c) whether any inquiry in the matter has since been conducted by Government; and

(d) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) Yes, Sir.

(b) The bottle under reference was of Dextrose and Sodium Chloride Injection I.P. BEARING Batch No. 6B-039B, with a date of manufacture of 7/86 and date of expiry of 6/88 which was manufactured by M/s Albert David Ltd., B-12, 13, Meerut Road, Industrial Area, Ghaziabad, U.P. and not Dextrose injection as reported in the Press.

(c) Yes, Sir.

(d) After investigation Deputy Drugs Controller (India), North Zone Ghaziabad has reported that control samples retained by the firm did not show any fungus or particulate matter. 1260 bottles of Batch No. 6B-039B were distributed by the firm and no complaint of fungus or particulate matter has been received. The impugned bottle appears to be the only bottle showing fungal growth perhaps due to hair line crack developed in the bottle during transit.

Implementation of Urban Land Ceiling Act

*354 PROF. CHANDRA BHANU DEVI :
SHRI S.M. GURADDI :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether State Governments have reported some difficulties in the implementa-

tion of Urban Land (Ceiling and Regulation) Act, 1976;

(b) whether suggestions have been received from the State Governments to overcome the identified problems faced in the implementation of the said Act;

(c) if so, the details thereof; and

(d) the steps being taken to remove the loopholes in the Act to make it more effective ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to (d). The State Governments have reported some difficulties faced by them in the implementation of the Urban Land (Ceiling and Regulation) Act, 1976 and have also made some suggestions to overcome the identified problems faced in the implementation of the Act. The suggestions have mainly related to amendment of definitions of certain terms used in the Act such as "family", "vacant land", "appurtenant land" etc. with a view to removing the ambiguities, procedural refinements, increasing the amount payable for the excess vacant land acquired by and vesting in the State Government under the Act, delegation of certain powers to the State Governments, application of the Act to agricultural lands etc.

2. The National Commission on Urbanisation have lately made certain recommendations for the amendment of the Act. Adverting to these recommendations and the various suggestions received from different quarters for making the implementation of the Act expeditious and more effective, the State Governments have been recently requested to undertake a comprehensive qualitative review of the implementation of the Act so far, pin point the problems and difficulties faced by them in the course of its implementation and forward their specific suggestions, including proposals for amendment of the Act. It is hoped that on the basis of the suggestions received from the State Governments, a broad consensus on the solutions to the identified problems and difficulties in the implementation of the Act, including the amendments to be made therein, would emerge to enable the Government of India to take further action in the light of such consensus.